

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 17/14 of NC-VI dated 15.11.2013 held on 22.11.2013

Meeting No. 17/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 28.11.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K.Ojha	A.D	MSME
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K.panigrahi	EO	DGFT

The minutes of the meeting No. 16/14 held on 31.10.2013 sent by e mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	618 Case No.:9/10/85-ALC3/2013	Party Name:NESTLE INDIA LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00067/AM14/	RLA File :05/24/040/00113/AM14/	Lic.No/Date:0510358647 03.07.2013	Approved
	The Committee decided to approve the ad-hoc norms as per the written comments furnished by the MFPI vide their O.M N0.41/DGFT/2012 dated 14.11.2013 as under :-			
	Export Item	Qty.	Import Item	Qty.
	Coffee Blend (Ricory / Sunrise Extra / Nescafe Sunrise.)	1.00kg	Green Coffee Beans	1.44 kg
	RA may take consequential action as per policy / procedure.			

2	619	Party Name:NESTLE INDIA LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/168/AM13	RLA File :05/24/040/407/AM13/	Lic.No/Date:0510344513 30.01.2013	Approved
	Amendment/Correction in the description of export product from "Blended Coffee (Blended with Chicory)"to "Blended Coffee (Recory/Sunrise Extra/Nescafe Sunrise)"			
	It was noted that ad-hoc norms for the case were ratified by the NC in its meeting no 40 held on 21.3.2013(case no 1255). The case has been reconsidered on request of the firm and as per the written comments furnished by MFPI vide their O.M No 41/DGFT/2012 dated 14.11.2013 the			

committee decided to revise the norms as under :-

Export Item	Qty.	Import Item	Qty.
Coffee Blend (Ricory / Sunrise Extra / Nescafe Sunrise.)	1.00 kg	Green Coffee Beans	1.44.kg

RA may take consequential action as per policy / procedure

3	620	Party Name:NESTLE INDIA LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/123/AM13	RLA File :05/24/040/071/AM13	Lic.No/Date:0510327329 14.06.2012	Approved
	Amendment/Correction in the description of export product from “Blended Coffee (Blended with Chicory)”to “Blended Coffee (Recory/Sunrise Extra/Nescafe Sunrise)”			
	It was noted that ad-hoc norms for the case were ratified by the NC in its meeting no 37 held on 28.2.2013 (cse no 1171). The case has been reconsidered on request of the firm and as per the written comments furnished by MFPI vide their O.M No41/DGFT/2012 dated 14.11.2013 the committee decided to revise the norms as under :-			
	Export Item	Qty.	Import Item	Qty.
	Blended coffee (Ricory / Sunrise Extra / Nescafe Sunrise.)	1.00kg	Green Coffee Beans	1.44.kg.
RA may take consequential action as per policy / procedure				

4	621 Case No.:2/12/85-ALC3/2013	Party Name:SSK EXPORTS LTD.	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00072/AM14/	RLA File :02/24/040/00047/AM14/	Lic.No/Date:0210192135 23.07.2013	Deferred
	It was decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 26.12.2013.			

5	622 Case No.:7/13/85-ALC3/2013	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00081/AM14/	RLA File :03/94/040/00321/AM14/	Lic.No/Date:0310742217 19.07.2013	Deferred
	It was decided to remind the firm to furnish the information as called for by MSME .The case was deferred and to be placed before the committee on 26.12.2013.			

6	623 Case No.:4/9/85-ALC3/2013	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00058/AM 14/	RLA File :03/94/040/00090/AM14/	Lic.No/Date:0310733980 10.05.2013	Deferred
	It was decided to remind the firm to furnish the information as called for by MSME .The case was deferred and to be placed before the committee on26.12.2013.			
7	624	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/50/081/AM10	RLA File :03/94/40/405/AM10	Lic.No/Date:0310533738 13.08.2009	Deferred
	It was noted that MFPI has furnished their comments vide their letter No. 4(27)/2013 –DGFT dated 29.10.2013.The case was discussed in the meeting and committee decided that the firms letter dated 18.7.2013 along with enclosures to be sent to MFPI for their examination and further comments. The case was deferred and to be placed before the committee on26.12.2013.			
8	625 Case No.:2/9/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00056/AM14/	RLA File :05/23/040/00092/AM14/	Lic.No/Date:0510357231 17.06.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on26.12.2013.			

9	626	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/162/045/AM14	RLA File :02/24/40/052/AM13	Lic.No/Date:051034577 27.02.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on26.12.2013.			

10	627 Case No.:14/3/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00014/AM14/	RLA File :05/23/040/00510/AM13/	Lic.No/Date:0510348512 08.03.2013	

It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 26.12.2013.

11	628 Case No.:10/14/85-ALC3/2013	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00094/AM14/	RLA File :05/23/040/00247/AM14/	Lic.No/Date:0510365176 11.09.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 26.12.2013.			
12	629 Case No.:6/14/85-ALC3/2013	Party Name:WESTERN INDIA CASHEW COMPANY (P) LTD.,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00090/AM14/	RLA File :32/21/040/00071/AM14/	Lic.No/Date:3210066373 22.08.2013	Decided
	The comments furnished by RA Coimbatore vide their e-mail dated 01.11.2013 were noted and do not seem to be tenable. The committee felt that the import being a Chapter 8 item with custom duty more than 30 %, RA should not have issued Advance Authorization under para 4.7 of HBP Vol -I. in the first place. It was decided to seek policy relaxation for the past cases where norms have been ratified by NC already. However in cases where NC has not ratified the norms, RA concerned may take consequential action.			

13	630 Case No.:6/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00027/AM14/	RLA File :10/24/040/00088/AM13/	Lic.No/Date:1010052934 21.03.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 26.12.2013.			

14	631 Case No.:4/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00025/AM14/	RLA File :10/24/040/00084/AM13/	Lic.No/Date:1010052936 21.03.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 26.12.2013.			

15	632 Case No.:5/5/85-ALC3/2013	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00026/AM14/	RLA File :10/24/040/00089/AM13/	Lic.No/Date:1010052940 21.03.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013.			

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633 Case No.:11/14/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
HQ File :01/85/050/00095/AM14/	RLA File :05/23/040/00239/AM14/	Lic.No/Date:0510364498 04.09.2013	Approved
The committee decided to ratify ad-hoc norms as per the written comments furnished by the MFPI vide their O.M.No 4(21)/2013- DGFT dated 29.10.2013 as under:-			
Export Item	Qty.	Import Item	Qty.
1.Tomato Ketchup (Net content of imported modified starch clearam CH 20 20 is 4637.68 kgs)	386473.00 kg	Modified Starch	4637.68 kg
2.Chilli Sauce (Net content of imported modified starch clearam CH 20 20 is 3091.79 kgs)	109250.00 kg	Modified Starch	3091.79 kg
RA may take consequential action as per policy / procedure.			

17	634	Party Name:THE NATIONAL INDUSTRIAL CORPN LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/162/AM13	RLA File :05/24/040/367/AM13	Lic.No/Date:0510342708	

08.01.2013

The Committee discussed the case at length. It was noted that MFPI has already given their comments not recommending the imports as it is quite difficult to establish accountability for imported distillate (concentrate) in the export product, Vide their letter No.49/DGFT/2012 dated 17.6.2013. The representative of MFPI did not support the ratification of norms in this case. The Committee was of unanimous view that Advance Authorisation for import of liquor may not be allowed under para 4.7 of HBP Vol –I. It was decided to place the matter before DG for a final view.

18	635	Party Name:THE NATIONAL INDUSTRIAL CORPN LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/046/AM13	RLA File :05/24/040/284/AM13	Lic.No/Date:0510338321 06.11.2012	Deferred
	The Committee discussed the case at length. It was noted that MFPI has already given their comments not recommending the imports as it is quite difficult to establish accountability for imported distillate (concentrate) in the export product, Vide their letter No.49/DGFT/2012 dated 17.6.2013. The representative of MFPI did not support the ratification of norms in this case. The Committee was of unanimous view that Advance Authorisation for import of liquor may not be allowed under para 4.7 of HBP Vol –I. It was decided to place the matter before DG for a final view.			

19	636	Party Name:THE NATIONAL INDUSTRIAL CORPN LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/034/AM13	RLA File :05/24/040/084/AM12	Lic.No/Date:0510321946 10.04.2012	Deferred
	The Committee discussed the case at length. It was noted that MFPI has already given their comments not recommending the imports as it is quite difficult to establish accountability for imported distillate (concentrate) in the export product, Vide their letter No.49/DGFT/2012 dated 17.6.2013. The representative of MFPI did not support the ratification of norms in this case. The Committee was of unanimous view that Advance Authorisation for import of liquor may not be allowed under para 4.7 of HBP Vol –I. It was decided to place the matter before DG for a final view.			

20	637	Party Name:NEWBY TEAS OVERSEAS PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/162/180/AM13	RLA File :02/24/40/052/AM13	Lic.No/Date:0210178765 20.06.2012	Deferred
	It was noted that regarding general product "9999" matter was referred to PC-2A seeking clarification and suggestion. Since no definite view are given by PC-2 A , It was decided that issue may be examined on file. The case was deferred and to be placed before the committee on26.12.2013.			

21	638 Case No.:9/14/85-ALC3/2013	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:17/85- ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00093/AM14/	RLA File :09/24/040/00186/AM14/	Lic.No/Date:0910056925 26.07.2013	Deferred
	It was noted that comments of MFPI are awaited. Committee decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on26.12.2013.			
22	639 Case No.:5/14/85-ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:17/85- ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
	It was noted that clarification sought from RA concerned regarding issue of Advance Authorization under para 4.7 for import item" Dried Hawthorn fruits " is awaited. Committee decided to remind RA for the same. The case was deferred and to be placed before the committee on26.12.2013.			

23	640 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504	Deferred

13.08.2013

It was decided to remind the firm to furnish the information already called for. The case was deferred and to be placed before the committee on 26.12.2013.

24	641 Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Deferred
	The written comments furnished by MFPI vide their letter No. 4(22)/2013-DGFT dated 14.11.2013 were noted . Accordingly committee decided to ask the firm to furnish following information:- 1.Specification of export and import item 2. copy of export order / contract and export document if any. The case was deferred and to be placed before the committee on 26.12.2013.			

25	642 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	Deferred
	The Committee observed that the letter No C04/Co1 / 13-14 dated 17.10.2013 received from Directorate of cashewnut and Cocoa Development is not conveying the unit import requirement for export product "Cocoa extract", on the other hand they are stating that data on absolute quantity of export is not readily available with them , which is not correct. A copy of the application along with various technical information submitted by the applicant have been forwarded to Directorate of Cocoa Development vide this Directorate 's letter dated . 23.7.2013. On that basis they should be in a position to furnish their comments to fix ad-hoc input-output norms. This may be conveyed to the Head of the Directorate through a letter from Chairman a copy of which may be endorsed to concerned Division of Ministry of Agriculture. The case was deferred and to be placed before the committee on 26.12.2013			

26	643	Party Name:DUKES CONSUMER CARE	Meet No/Date:17/85-ALC3/2013	Status:
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Case No.:3/10/85-ALC3/2013	LIMITED	15.11.2013	
HQ File :01/85/050/00061/AM14/	RLA File :09/24/040/00126/AM14/	Lic.No/Date:0910056609 04.07.2013	Deferred
It was decided to remind MFPI to expedited their comments. The case was deferred and to be placed before the committee on 26.12.20132			

27	644	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/084/AM13	RLA File :13/24/40/011/AM13	Lic.No/Date:1310039791 23.05.2012	Deferred
	The information /clarification sought from the firm is not received Committee decided to give one more reminder to firm for clarification .The case was deferred and to be placed before the committee on 26.12.2013.			

28	645 Case No.:10/13/85-ALC3/2013	Party Name:GILLETTE INDIA LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00084/AM14/	RLA File :04/24/040/00094/AM14/	Lic.No/Date:0410148446 02.08.2013	Deferred
	It was decided to remind the firm to furnish information as called for by Department of C&PC. The case was deferred and to be placed before the committee on 26.12.2013			
29	646 Case No.:6/10/85-ALC3/2013	Party Name:FUTURA BIOPLANTS PRIVATE LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00064/AM14/	RLA File :31/83/040/00047/AM14/	Lic.No/Date:3110058762 11.06.2013	Deferred.
	It was noted that comments awaited from the Department of Biotechnology. Committee decided to deferred the case and place before committee on 09.1.2014.			

30	647 Case No.:4/20/85-ALC3/2013	Party Name:ORIGIN COFFEE ROASTING (P) LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status
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	RLA File :07/24/040/00211/AM13/	Lic.No/Date:071009021514.08.2012	Deferred
The comments furnished by the MFPI vide their O.M.N0. 37 / DGFT /2012 dated 12.11.2013 were noted . However , the type of roasting is not indicated by the applicant i.e (very dark / dark / medium / light). It was decided that the same may be called for from the firm. The case was deferred and to be placed before the committee on 26.12.2013			

31	648	Party Name:TAST”L FINE FOOD PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/40/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
	It was noted that MFPI vide letter No.43/ DGFT/2012 dated 19.11.2013 has given their reply not indicating ingredients of the export product and qty. thereof . It was decided to request MFPI to re- examine the case and furnish their comments for fixation of ad-hoc norms. The case was deferred and to be placed before the committee on 26.12.2013.			

32	649 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Approved
	The committee decided to approve the case as per the written comments furnished by MSME vide their letter DC (MSME) U.O.No17(4)(1) / 2013 –Food dated5.7.2013 followed by u.o.note of even number dated 22.11.2013 . It was also decided to suffix both export and import items with "made of wheat flour not containing Cocoa". The net content of imported samosa pad / spring roll pastry not containing Cocoa may be indicated against export product . Accordingly the ad-hoc norms are as under :			
	Export Item	Qty. in kg.	Import Item	Qty. including 1 % wastage in kg.
	1 (i) Mini Vegetable spring Roll (made of wheat flour not containg cocoa) (90 pcs X 20 gm. Each	4323.600	Spring Roll Pastry(made of wheat flour not containg Cocoa) of 6"X	6484.500

(ii) Cocktail spring Rolls(made of wheat flour not containg cocoa) (50 pcs X 20 gm. each. (ii) Cocktail spring Rolls(made of wheat flour not containg cocoa) (25 pcs X 10 gm. Each) The three items together containing spring roll pastry of 6"x 5.6 "= 6420 kg.	9750.00 2689.500 Total 16763.100	5.6" (30 pk X 50 sht.- 330 gm.	
2.(i) Mini Vegetable Samosas(made of wheat flour not containing cocoa) (Veg Samosa) (80 pcs X 30g each) (ii) Samosa, Onion Bhaji, Veg. Pakora(made of wheat flour not containing cocoa)(25 pcs X 18 g each) (iii) Mixed Samosa selection (made of whear flour not containg cocoa) (Tandoori Paneer Samosa, Chana Dal Samosa, Punjabi Samosa) (24pcx X 20g each) (iv) Indian Part Pack(made of wheat flour not containg cocoa) (Peas Samosa, Onion Bhaji, Veg. Pakora – 20 Pcs X 20g each) (v) Cocktail Samosas(made of wheat flour not containg cocoa) (Veg. Samosa 50pcs X 20g each) All the five items together containing Samosa Pad (170mm X 61mm) = 12403.000 kg	6000.00 22680.00 4036.320 31200.00 13800.00 Total=77716.320	Samosa Pad(made of wheat flour not containing cocoa) 170mm X 61 mm(24 pkts X 180 shts – 580 gm	12528.00
3.(i) Potato & Peas Cocktail	5400.00	Samosa Pad (made of	3240.00

	Samosa (made of wheat flour not containing cocoa) (50pcs X 9g each) (ii) Mini Indian Savoury Selection (Veg Samosa, Onion Bhaji, Veg. Pakoras, Aloo Tikki – 15pcs X 15g) Both the items together Containing Samosa Pad (made of wheat flour not containing cocoa) (150mm X 52mm) = 3208.000 kg	4095.00 Total=9494.00	wheat flour not containing cocoa)150mm X 52 mm(30 pkts X 150 shts – 360 gm	
	4.(i) Mini Vegetable Spring Rolls (made of wheat flour not containing cocoa) (90pcs X 20g each) (ii) Cocktail Spring Rolls(made of wheat flour not containing cocoa) (50 pcs X 20g each) (iii) Cocktail Spring Rolls (25pcs X 10g each) The three items together containing Spring Roll Pastry (made of wheat flour not containing cocoa) of (5" X 5") = 713 kg	594.00 1980.00 495.00 Total= 3069.00	Spring Roll Pastry(made of wheat flour not containing cocoa) of 5"x 5"(40 pkts X 50 shts- 200 gm.	720.00
	RA concerned may take consequential action as per policy / procedure.			

33	650 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Approved
The committee decided to approve the case as per the written comments furnished by MSME vide their letter DC (MSME) U.O.No17(4)(1) /				

2013 –Food dated 5.7.2013 followed by letter even number dated 22.11.2013 . It was also decided to suffix both the export and import items with “ made of wheat flour not containing Cocoa”. The net content of imported Samosa Pad/Spring Roll pastry not containing Cocoa may be indicated against export product . Accordingly the ad-hoc norms are as under :-

Export Item	Qty. in kg.	Import Item	Qty. including 1 % wastage in kg.
1. 80 Mini Vegetable Samosas (80 pcs X 30g each) with net content of Samosa Pad(made of wheat flour not containing cocoa) 7.5”X 7.5”(190mm) = 9516.000 kg	52000.00 kgs	Samosa Pad (made of wheat flour not containing cocoa) 7.5”x 7.5” (190 mm) X 50 shtsX 20 pkts.	9612.120
2. 75 Piece Indian Platter (Veg Samosa / Onion Bhaji / Veg Pakora (25pcs x 18g each) with net content of Samosa Pad(made of wheat flour not containing cocoa) 7.5”X 7.5”(190mm) = 3876.000 kg	38000.00	Samosa Pad (made of wheat flour not containing cocoa) 7.5”x 7.5” (190 mm) X 50 shtsX 20 pkts.	3915.150
3. Mixed Samosa Selection (Tandoori Paneer Samosa / Chana Dal Samosa / Punjabi Samosa) 24 pcs X 20 g each) with net content of Samosa Pad(made of wheat flour not containing cocoa) 7.5”X 7.5”(190mm) = 1830.000 kg	10000.00	Samosa Pad(made of wheat flour not containing cocoa) 7.5”x 7.5” (190 mm) X 50 shtsX 20 pkts.	1848.480
4. Indian Part Pack (Peas Samosa / Onion Bhaji / Veg. Pakora (20 pcs X 20g each) with net content of Samosa Pad(made of wheat flour not containing cocoa) 7.5”X 7.5”(190mm) = 1530.000 kg	18000.00	Samosa Pad(made of wheat flour not containing cocoa) 7.5”x 7.5” (190 mm) X 50 shtsX 20 pkts.	1545.450
5. Vegetable Samosas (18 pcs X 40g each) with net content of Samosa Pad(made of wheat flour not containing cocoa) 7.5”X 7.5”(190mm) = 2200.000 kg	8000.00	Samosa Pad(made of wheat flour not containing cocoa) 7.5”x 7.5” (190 mm) X 50 shtsX 20 pkts.	2222.220
6. Cocktail Samosas (50 pcs X 20g each) with net content of Samosa Pad(made of wheat	12000.00	Samosa Pad(made of wheat flour not containing cocoa) 7.5”x 7.5” (190	3333.330

	flour not containg cocoa) 7.5''X 7.5''(190mm) = 3300.000 kg		mm) X 50 shtsX 20 pkts.		
	7. Vegetable Samosas (25 pcs X 50g each) with net content of Samosa Pad (made of wheat flour not containg cocoa) 7.5''X 7.5''(190mm) X 50 Shts X 20 pkts = 4400.000 kg	20000.00	Samosa Pad(made of wheat flour not containg cocoa)7.5"x 7.5" (190 mm) X 50 shtsX 20 pkts.	4444.440	
	8. Catering Spring Rolls containing Spring Roll Pastry(made of wheat flour not containg cocoa) 7.5''X 7.5''(190mm) X 50 Shts X 20 pkts = 4400.000 kg	16000.00	Spring Roll Pastry (made of wheat flour not containg cocoa)7.5"x 7.5" (190 mm) X 50 shtsX 20 pkts.	4444.440	
	9. Cocktail Spring Rolls containing Spring Roll Pastry (made of wheat flour not containg cocoa)7.5''X 7.5''(190mm) = 1618.000 kg	5883.650	Spring Roll Pastry(made of wheat flour not containg cocoa)7.5"x 7.5" (190 mm) X 50 shtsX 20 pkts.	1634.340	
RA concerned may take consequential action as per policy / procedure.					
34	651 Case No.:1/12/85-ALC3/2013	Party Name:INOVATIV DEZINES		Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00071/AM14/	RLA File :04/24/040/00105/AM14/		Lic.No/Date:0410148575 05.08.2013	Approved.
	The committee decided to approve the case , as per the written comments furnished by the office of the Textile commissioner , Mumbai i.e with 01 % wastage on net content basis in export product vide their letter No. 11(43)/2013/ WVG/ 79 dated 24.10.2013				
	RA may take consequential action as per policy / procedure.				

35	652 Case No.:2/17/85-ALC3/2013	Party Name:SHREE RENUKA SUGARS LTD.,		Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00105/AM14/	RLA File :07/24/040/00206/AM14/		Lic.No/Date:0710098336 17.09.2013	Deferred

It was noted that comments from Directorate of Sugar are awaited. Committee decided to remind Directorate of Sugar to expedite their comments . The case was deferred and to be placed before the committee on26.12.2013.				
36	653 Case No.:9/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00112/AM14/	RLA File :31/83/040/00108/AM14/	Lic.No/Date:3110060429 25.09.2013	Deferred
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on26.12.2013.			

37	654 Case No.:8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00111/AM14/	RLA File :31/83/040/00107/AM14/	Lic.No/Date:3110060430 25.09.2013	Deferred
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on26.12.2013.			

38	655 Case No.:6/17/85-ALC3/2013	Party Name:BIKANERVALA FOODS PVT.LTD.	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00109/AM14/	RLA File :05/23/040/00278/AM14/	Lic.No/Date:0510367314 01.10.2013	Deferred
	It was decided to remind MSME (Food division) to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013.			

39	656 Case No.:11/17/85-ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Deferred
	The case was discussed in the meeting and committee decided to call for the following information from the firm:- 1.Bifurcation of export product into lumps and powder. 2. Processing activity for both the export items.			

The case was deferred and to be placed before the committee on 26.12.2013.

40	657 Case No.:10/17/85-ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Deferred
	It was decided to remind Department of Pharmaceuticals to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013			

41	658 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
	It was noted that comments awaited from Department of Biotechnology. Committee decided that the case may be refer to MFPI for their comments. The case was deferred and to be placed before the committee on 26.12.2013			

42	659 Case No.:7/17/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00110/AM14/	RLA File :31/83/040/00086/AM14/	Lic.No/Date:3110060277 13.09.2013	Deferred
	It was decided to remind Department C&PC to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013			

43	660 Case No.:12/17/85-ALC3/2013	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00115/AM14/	RLA File :03/94/040/00471/AM14/	Lic.No/Date:0310749505 13.09.2013	Deferred
	Committee decided that the case may be referred to Department of Pharmaceuticals for their comments . The case was deferred and to be placed before the committee on 26.12.2013			

44	661 Case No.:13/17/85-ALC3/2013	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00116/AM14/	RLA File :03/94/040/00531/AM14/	Lic.No/Date:0310751381 26.09.2013	Deferred
	It was decided to remind MFPI to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013.			
45	662 Case No.:5/17/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00108/AM14/	RLA File :05/24/040/00174/AM14/	Lic.No/Date:0510366200 19.09.2013	Deferred
	It was decided to remind Spices Board to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013.			

46	663 Case No.:4/17/85-ALC3/2013	Party Name:APIS INDIA LIMITED	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00107/AM14/	RLA File :05/23/040/00259/AM14/	Lic.No/Date:0510366709 25.09.2013	Deferred
	It was decided to remind MSME (Food division) to expedite their comments . The case was deferred and to be placed before the committee on 26.12.2013.			
47	664 Case No.:1/17/85-ALC3/2013	Party Name:SHUBHLAXMI INDUSTRIES	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File :01/85/050/00104/AM14/	RLA File :08/24/040/00450/AM13/	Lic.No/Date:0810126177 30.10.2013	Referred back to RA
	It was noted that RA Ahmadabad issued this authorization under par 4.4.2 of HBP for which norms already ratified by the NC in its meeting no 14 held on 03.10.2013 (case no 503) . As norms have already been ratified, RA should not send this authorization to Headquarters .Accordingly RA concerned may be informed.			

48	665	Party Name:RENSHEL EXPORTS PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status: Deferred
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	HQ File :01/85/50/142/AM12 01/85/50/182/AM12 01/85/50/192/AM12	RLA F.No. 02/24/40/111/AM12 02/24/40/176/AM12 02/24/40/200/AM12	Lic.No/Date:0210167413 dt. 13.10.2011 0210171450 dt. 26.12.2011 0210173280 dt. 31.01.2012	
Request for review of ad-hoc norms regarding wastage allowed on export quantity instead of import quantity.				
The case was discussed in the meeting and it was decided to examine and put up the issue on file.				
49	666	REF. FROM COMMISSIONER OF CUSTOMS (EXPORT), MUMBAI	Meet No/Date:17/85- ALC3/2013 15.11.2013	Status:Clarified.
HQ File : 01/85/162/074/AM14		Clarification sought by Commissioner of Customs(Export), Mumbai - Whether Sweet Whey Powder can be cleared duty free against entry of item No. 6 i.e. Leavening Agent under DFIA licenses issued for export of Biscuit under SI.ON E-5.		
The committee noted the MFPI's written comments vide their letter No.4(20)/2013 –DGFT dated 19.11.2013 , in which MFPI have reproduced as under Technical literature in support of the use of Whey powder as “Leavening Agent” in the manufacture of Biscuits, received from All India Biscuit Manufacturers Association.				
1. Function of whey powder in food :- Nutrient , solvent/ carrier/encapsulating agent, material handling aid, appearance control agent for substances other than colors and color modifier, appearance control agent for colors and color modifiers, leavening agent , stablizer and thickener , flavor ingredients or flavor modifier , color control agent , texturized, malting / fermenting aid.				
(Encyclopedia of Food and color Additives by Geoge A. Burdock . Ph.D.Vol. III and Page No. 2942,2943 and 2944).				
2. “The dry matter (whey) consists of 71-75 wt.% lactose, 12-14 wt% protein (N%X 6.38),AND 8-9 WT%mineral salts”				
3. Whey protein obtained by ultra – filtration can be used in numerios foods for protein enrichment and because of their functional properties, such as solubility , viscosity , foaming , gelling and emulsification.”				
(Ullmann's Encyclopedia of Industrial chemistry -6 th Edition Vol. 7, page 319-320.)				
4. “Whey and whey products have been used in many bakery applications. They promote color formation in crust and crumb , increase volume and improve texture”.				
(Dairy based Ingredients by Ramesh Chandan , Page No. 57)				
5. ““Water, milk products, fruit juices, potato water, wine or Beer , each will contribute in different way to the personality of a baked product. Depending upon the type , liquids may also act as leavening agent in concert with other ingredients.”				
6. Under Heading what is Whey “Whey acts like salt by accentuating and enhancing flavor . It also improves the color and texture of most baked goods and helps them retain moisture and because it is acidic it can be used with baking soda as a leavening agent.				
(King Arthur Flour's Bakers Companion – All purpose Baking Cookbook page 537)				
7. Technical opinion issued by chemical examiner, New Custom House Labortory.New Custom House , Ballard Estate, Mumbai, concluded that Whey powder may find use as Gelling , Foaming, stabilizing, Emulsifying and Leavening Agent in Bakery products.				

	In view of above details and technical references MFPI stated that whey powder may be used as leavening agent in manufacture of bakery and biscuits products. Accordingly committee decided that the above view may be forwarded to Commissioner of Customs(Export), Mumbai,.			

50	667	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File : 01/85/50/222/AM10	RLA File :07/24/40/337/AM10	Lic.No/Date:0710068923 16.12.2009	Deferred
	The written comments furnished by the MFPI vide their O.M No 8 /DGFT/2011 dated 14.11.2013 were noted and it was observed that the import items have been recommended in a consolidated form. It was decided that input items may be recommended export item wise The case was deferred and to be placed before the committee on 12.12.2013.			

51	668	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File : 01/85/50/339/AM06	RLA File :07/24/40/437/AM06	Lic.No/Date:0710040356 20.09.2005	Deferred
	The written comments furnished by the MFPI vide their O.M No 8 /DGFT/2011 dated 14.11.2013 were noted and it was observed that the import items have been recommended in a consolidated form. It was decided that input items may be recommended export item wise The case was deferred and to be placed before the committee on 12.12.2013.			

52	669	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File : 01/85/162/204/AM09	RLA File :07/24/40/658/AM08	Lic.No/Date:0710055088 20.12.2007	Deferred
	The written comments furnished by the MFPI vide their O.M No 8 /DGFT/2011 dated 14.11.2013 were noted and it was observed that the import items have been recommended in a consolidated form. It was decided that input items may be recommended export item wise The case was deferred and to be placed before the committee on 12.12.2013.			

53	670	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File : 01/85/50/120/AM07	RLA File :07/24/40/185/AM07	Lic.No/Date:0710047367 14.09.2006	Deferred
	The written comments furnished by the MFPI vide their O.M No 8 /DGFT/2011 dated 14.11.2013 were noted and it was observed that the import items have been recommended in a consolidated form. It was decided that input items may be recommended export item wise The case was deferred and to be placed before the committee on 12.12.2013.			
54	671	Party Name:WRIGLEY INDIA PVT. LTD	Meet No/Date:17/85-ALC3/2013 15.11.2013	Status:
	HQ File : 01/85/50/001/AM07	RLA File :07/24/40/1022/AM06	Lic.No/Date:0710044118 31.03.2006	Deferred
	The written comments furnished by the MFPI vide their O.M No 8 /DGFT/2011 dated 14.11.2013 were noted and it was observed that the import items have been recommended in a consolidated form. It was decided that input items may be recommended export item wise The case was deferred and to be placed before the committee on 12.12.2013.			

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